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**NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL**

**COMPANY APPLICATION NO. : CA/93/2017  
IN  
PETITION NUMBER : TCP/203/2016**

**NAME OF THE PETITIONER(S) : G. Palanisamy & another**

**NAME OF THE RESPONDENT(S) : M/s P.M.P. Lungi Private Limited & 8 others**

**UNDER SECTION : 397/398**

S.No.	Name (in Capital)	Represented by	Signature
1)	K. MOORTHY	Counsel for R7	Va
2.	S. R. SUNDAR.	Counsel for R <sub>2</sub> to R <sub>4</sub>	Ja. Shub.
3.	A.G. SATHYA NARAYANA For A.K. MYLSAMY	COUNSEL FOR PETITIONERS	Shub.

**ORDER**

Counsel for petitioner present. Counsel for respondent present. Both filed separate memos in relation to the payments to be made to the Income Tax Authority and some creditors. For hearing objections and for consideration, matter is adjourned. At this stage, the Registry placed a notification issued by NCLT, Headquarters File No.25/2/1017-NCLT dated 21.06.2017 stipulating that the new matters and pending matters shall be distributed among the benches in the manner mentioned in the notification.

Therefore, the Registry is directed to verify and put up the file before the concerned bench and inform both the counsel on record accordingly. Put up on 07.07.2017 at 10.30 A.M.

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)